

(W)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
AT HYDERABAD

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OA No. 1047/92

Date of judgement: 2-2-93.

Between

1. Kalvacherla Gopala Krishna
2. Chittapragada Venkata Krishnaji
3. Batchu Udaya Nageswara Rao
4. Tallapragada Ramakrishna Rao
5. Manapragada Hanumantharao
6. Pemmaraju Venkata Krishna Rao
7. Samayamanthri Kamaraju Sarma
8. Ramapragada Bapanna Deekshithulu : Applicants

And

Superintendent of Post Offices,  
Tadepalligudem division,  
Tadepalligudem-534 101,  
West Godavari District.

: Respondent

COUNSEL FOR THE APPLICANT : Shri T. Durga Prasada Rao

COUNSEL FOR THE RESPONDENT : Shri N.V. Ramana

CORAM

1. Hon'ble Shri R. Balasubramanian, Member (Admn.)
2. Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

(Judgement of the division bench as delivered by Shri R. Balasubramanian, Member (Admn.)

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This OA is filed with a prayer to quash the order of the Superintendent of Post Offices, Tadepalligudem bearing No. B10/ED.Rigs dated 18-11-92.

Heard Shri T. Durga Prasad, learned counsel for the applicant and Shri N.V. Ramana, learned counsel for the respondents.

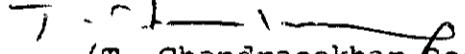
There is a MA 1252/92 filed seeking permission to file a single OA. After going through the case we find that the impugned order dated 18-11-92 is identical and addressed to all the applicants.

The applicants are similarly placed and the MA is allowed.

The impugned letter states that the applicants have accepted the post of V.A.O unauthorisedly without obtaining the prior permission of the department. When the case was taken up, the learned counsels for both the sides furnished a copy of the D.G. (Posts) letter No. 17-167/92-ED & Trg. dated 15-12-92. According to this letter no prior permission is required. All that is required is a no objection certificate from the State Government. On this point the learned counsel for the applicant stated that he will submit the required no objection certificates within a period of one month. Since there is no bar as seen from the D.G. (Posts) letter on a person for holding both the posts of VAO and ED BPM we hold that the impugned letter dated 18-11-92 of Supdt. of Post offices, Tadepalligudem ~~is not valid~~ is not valid. Hence we quash the impugned order. The application is accordingly allowed with no order as to costs.

  
(R. Balasubramanian)

Member (Admn.)

  
(T. Chandrasekhar Reddy)

Member (Judl.)

Open court judgement

Dated 2nd February, 1993.

CC. within a week.

  
Dy. Registrar (Judl.)

Copy to:-

1. Superintendent of Post Offices, Tadepalligudem Division Tadepalligudem-534 101, West Godavari District.
2. One copy to Sri. T. Durga Prasada Rao, advocate, Chikka dapally, Hyd.
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One spare copy.

Rsm/-

  
Pradeep J. Rao  
1/2/93

AS<sup>t</sup> (2)  
H/2/93 O.A: 1047/92

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CHECKED BY

APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 2/2/1993

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

O.A. No.

1047/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

